

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
COURT – IV
COMPANY APPEAL NO. 25/252/ND/2021**

IN THE MATTER OF:

1. TEEGEE MANAGEMENT SERVICES PRIVATE LIMITED
2. TAPAN GANGULI
3. TAPATI GANGULI

...PETITIONERS/APPLICANTS

VERSUS

4. REGISTRAR OF COMPANIES

...RESPONDENT NO.1

5. DEPUTY COMMISSIONER OF INCOME TAX (JUDICIAL)

...RESPONDENT NO. 2

Order Delivered on: 10.11.2023

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

CLARIFICATION

On perusal of the company appeal no. 25/252/ND/2021, we observe that the appellant did not comply with the order dated 01.11.2021 passed by this Tribunal. Therefore, the applicant is directed to comply with the order dated 01.11.2021 within ten days.

List the matter on 01.12.2023.

Sd/-

**RAHUL BHATNAGAR
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**